

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 31-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/797(CHE)/2024**

**PETITION NUMBER : CP/IB/152/2022**

**NAME OF THE APPLICANT : Bank of Baroda**

**NAME OF THE RESPONDENT(S) : G Pavan Kumar**

**UNDER SECTION : Rule 11 of NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Mr. S. Sathiyarayanan for the Petitioner.

In this case order dated 27.02.2024 of this Court stated that the matter has been settled and the payment has been received by the Petitioner and therefore the Petition was dismissed as settled. The Counsel for the Petitioner brought to notice that the matter has not been settled and they have not made any oral submission relating to the settlement. Therefore the Counsel for the Petitioner sought rectification of the order to the extent that the Application be treated as being withdrawn with liberty to take up the matter at a later stage. Since this matter mistake is apparent on record necessary rectification has been made in the order dated 27.02.2024 as under:

“Company Petition CP/IB/152/2022 is treated as withdrawn with liberty to take up the matter at a later stage”

**IA(IBC)/797(CHE)/2024 is disposed off.**

-Sd-

**RAVICHANDRAN RAMASAMY  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk